

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 93/2007

This, the 8th day of June, 2009.

**Hon'ble Mr. M. Kanthaiah, Member(J)  
Hon'ble Dr. A. K. Mishra, Member (A)**

Smt. Arti aged about 35 years wife of Ram Murti C.P. Waterman-cum-Farras, Rudauli District- Barabanki r/o Mohalla Nayaganj, Rudauli, District- Barabanki.

Applicant

By Advocate: Sri R.S. Gupta

Versus

1. Union of India through the Secretary, Department of Post, Dak Bhawan, New Delhi.
2. Superintendent of Post Offices, Barabanki
3. Sr. Superintendent of Post Offices, Faizabad.
4. S.P.M., Rudauli, Barabanki.
5. Sri Mahmood Ahmad, SPM Rudauli, Barabanki.

Respondents.

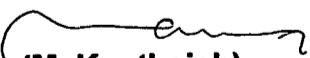
By Advocate : Sri S.P. Singh

**ORDER (ORAL)**

**By Hon'ble Shri M. Kanthaiah, Member (J)**

The claim of the applicant is to quash the oral order of reduction of wages and allowances of the applicant from August, 2006 and restore such wages and allowances which she was drawing in the month of July 2006 along with other consequential benefits. Respondents counsel have no objection. Respondents are directed to restore such wages and allowances of the applicant which she was drawing in the month of July 2006 along with other consequential benefits . O.A. is disposed of accordingly no costs.

  
(Dr. A.K. Mishra) 08/06/09  
Member (A)

  
(M. Kanthaiah)  
Member (J) 08.06.2009

HLS/-